

**SHRI VASANT SATHE (Akola):** Sir, this is a matter which is really very serious and let us not now waste time on angry exchanges and side-track the issue as Mr. Jyotirmoy Bosu is trying to do. We are all agreed on this side that this is a matter fit for being referred to the Privileges Committee and we support whole-heartedly that this matter be referred to the Privileges Committee without further delay.

**MR. SPEAKER:** If both sides want it then, I think, there is consensus in the House. With the consensus of the House it should be referred to the Privileges Committee.

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** I entirely agree that this is a very grave matter in which there should be no party consideration.

This may be referred to the Privileges Committee.

**MR. SPEAKER:** I am sending it to the Privileges Committee. It is already over. It is already decided.

**SHRI H. N. MUKERJEE:** I am making a submission, namely, as Mr. Vajpayee has said very rightly, not only our Members of Parliament have been hand-cuffed. Only the other day, I brought up before the House the case of the editor of a weekly called Desha Brati produced before the court hand-cuffed and some Andhra journalists produced before the court hand-cuffed. The Government has got circulated an order that normally, unless there are some very special circumstances, persons should not be hand-cuffed. This is a matter which has agitated everybody and he suggested that some ways and means should be found to put pressure on the Government to stop this practice. I hope you would give some indication of the mind of the House.

**MR. SPEAKER:** As far as Members of Parliament are concerned, I have given my indication on the very

first day. I gave my views on that. I very much hope that the Privileges Committee will take all aspects of this question into consideration.

I will be conveying your views to the Home Minister. My personal view is, those days have gone when hand-cuffs were used. About Members of Parliament, the position is very clear. You will examine this in all aspects, not only in regard to this particular case, so as also to lay down certain procedures for future guidance. As far as others are concerned, it is very much hoped that the views that are conveyed by you will be considered and some decision taken so that all respectable citizens who are voluntary satyagrahis or who occupy good positions in public life or who are good journalists, jurists, doctors, writers or educationists are treated well.

Don't introduce your own meaning to it. I have given a broad outline. They will consider it. I will convey it to the Home Minister.

12.38 hrs.

## BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 2nd September, 1974, will consist of:—

- (1) Consideration of any item of Government Business carried over from the Order Paper of Saturday, the 31st August, 1974.
- (2) Consideration and passing of the Interest Tax Bill, 1974.
- (3) Discussion on the Resolution seeking continuance of President's Rule in Gujarat.
- (4) Consideration and passing of the Untouchability (Offen-

ces) Amendment and Miscellaneous Provisions Bill, 1972, as reported by the Joint Committee.

(5) Consideration of motions for reference of the following Bills to Select Committees:—

(a) The Delhi Sales Tax Bill, 1973.

(b) The Customs Tariff Bill, 1974.

Sir, with your permission, I would also like to announce that Government propose to introduce the Constitution (Thirty Sixth Amendment) Bill, 1974 on Monday, the 2nd September and to place it before the House for consideration and passing on Tuesday, the 3rd of September, 1974.

MR. SPEAKER Can hon Members not have the patience to wait? Let them please sit down. Every time, I am inviting their attention to this and still they are doing the same thing again and again I have their names here before me I shall follow the same practice as before. So, why should they get up like this? This practice of sending names is, I think, on the increase again That will be discussed in the Committee There are again more Members sending chits.

Now, Mr. Sathe He may confine himself to one item and one minute

SHRI VASANT SATHE (Akola). This item relates to the fact that the Secretary, Department of Labour and Employment of the Tamil Nadu Government has issued a circular, ref. 24537 dated 5th August, 1974, to all companies asking that 80 per cent of all jobs be reserved for local persons. The salient points of the circular are that there are two categories of locals and non-locals The former are defined as persons who are resident in the State for over 15 years; in a separate column, the mother-tongue of the locals, whether

Tamil or not, has to be stated, and it is required that 80 per cent of jobs should be given to those whose mother-tongue is Tamil.

SHRI R. S. PANDEY (Rajnandgaon): The Shiva Sena had done the same things in Maharashtra.

SHRI VASANT SATHE: We had unequivocally condemned it when it was done by the Shiva Sena in Maharashtra. Now, it is Tamil Nadu. A break-up of locals in each category like managerial, supervisory, technical, clerical, labour etc. is required and in every category, 80 per cent is to be given for the locals speaking Tamil; further, it says that employment should be done in such a manner that the required percentage is reached quickly Then, it says that the personnel officers should be of locals Whenever any application is made to the State Government for starting a new establishment or for expansion, power, raw material etc. the statement should accompany these requirements I want to bring this to the notice of the House. This is a very serious matter. Are we going towards integration? In Tamil Nadu there are employees from Kerala and from neighbouring States like Andhra Pradesh, Karnataka and from all other parts of the country. This policy, if it is followed by the Tamil Nadu Government will lead to a feelings of disunity and disintegration, and therefore, this item should be included for discussion next week.

SHRI VAYALAR RAVI (Chiraymkil): All the States Governments feel in the same way. So, we must have a discussion of this matter

SHRI P. G. MAVALANKAR (Ahmedabad): The hon. Minister of Parliamentary Affairs has already announced that next week the proclamation regarding the continuance of President's rule in Gujarat would be taken up for discussion. Therefore, I submit that before that, the hon. Minister of Home Affairs should at least

[P. G. Mavalankar]

make a statement in the House about the violence and mob fury that has been taking place in my home city of Ahmedabad during the last three days. The police are behaving in a very strange and excessive manner, and ordinary citizens and merchants without any fault are being harassed wrongly arrested.

Now, I would suggest one important matter. The Ministry of Education has, it seems, issued an obnoxious circular saying that any scholar from any country in the world if he wants to visit India, or even an Indian resident who is staying abroad, if he is to be invited to India for taking part in seminars or talks, lectures, discussions etc must have a clearance from Government, and then only he can come. I think that this is highly objectionable, obnoxious and undemocratic. It is an insult to the academic world. I want the hon Minister of Education to withdraw this circular or order, forthwith and make a statement before this House that he has done so. Government have no right to stop any reputed scholar from coming to this country, because ours is an open democratic free society. If there are going to be objections on political grounds, rather than academic grounds, it is a serious affront and assault on academic freedom, and I am quite sure that the intellectuals and professors and others in this country will not tolerate such kind of Governmental intervention and interference. Therefore I want that this matter should be discussed on a statement by the Minister of Education that the order has been withdrawn.

श्री जनेश्वर सिन्ध (इलाहाबाद)

अध्यक्ष महोदय, मैं यह निवेदन करना चाहता हूँ कि हम मजदूर का अगला हफ्ता आखरी हफ्ता होगा और जिस तरह मे पूरे देश में बिछावियो और नौजवानों के सम्मेलन हो रहे हैं और उन के निर्गम हो रहे हैं कि सरकार के अत्याचार, महंगाई और बेकारी के खिलाफ

जबदस्त आन्दोलन करेंगे, लखनऊ में श्रीर देश के कई हिस्सों में यह हो रहा है, तो हम को लगता है कि अगले मेशन तक एक बहुत बड़ा तूफान देश में खड़ा हो जाएगा। इसलिए मैं संसद् कार्य मंत्री जी से यह निवेदन करूंगा कि वे गृह मंत्री जी से इस मवाल पर एक वकलव्य दिलावे क्योंकि स्थिति बाबाई में बहुत नाजुक हो गई है और अगले मप्ताह दो, ढाई घण्टे इस पर वृहम के लिए रखे।

दूसरी बात यह है कि प्रधान मंत्री जी कल पंजाब जाने वाली है और वहा पर विरोधी पक्ष के नेताओं को गिरफ्तार किया जा रहा है और मान कलिंग वन्द है। इस पर भी वकलव्य दिलावे।

अध्यक्ष महोदय आप पंजाब की तरफ नैम चले गये, वह तो स्टेट मेटर है।

श्री हुसैनबन्द कछवाय (मुर्ना)

अध्यक्ष महोदय। पछले ताफे दिनों में इस सदन में श्रद्धांजलि, आरत, गण्ड श्रद्धांजलि, दुःखद परिघटना की रिपोर्ट पर कई बर्चा नहीं हुई है। यह रिपोर्ट आ गई है और उस में सिफारिश की गई है कि हरिजनों की जो शिकायतें हैं, उन का जा रिजर्वेशन है और उन पर जा नाना प्रकार के अत्याचार हो रहे हैं, उन सब के बारे में शिकायतें मुनने के लिए गृह मन्त्रालय के अन्दर एक छोटा सा सेल हो। मैं जानना चाहता हूँ कि इस के बारे में गृह मंत्री जी का क्या मत है और इस के बारे में वे एक वकलव्य दे और जो एम्बेडेड सिन पडा हुआ है, वह अब तक आने वाला है। कई बार आश्वासन दिया जा चुका है लेकिन वह अभी तक आया नहीं है। इन सब बातों का वे उल्लेख करें।

SHRI JYOTIRMOY BOSU (Diamond Harbour): In the list of business Shri Ragu Ramasiah has announced. I regret to say I do not find at least one motion which was agreed to in the

Business Advisory Committee and admitted by your good self, that is, on the removal of Shri Lalit Narayan Mishra based on the Report of the Kapur Commission which had inquired into the affairs of the Bharat Sevak Samaj (*Interruption*). It has been admitted in the Business Advisory Committee. It was agreed to. Why is it that Government has not included it in next week's business? I insist that that motion should also be debated next week.

My second motion on the forgery case in which the Commerce Minister has been charged with withholding information and there have been allegations brought against the former Foreign Trade Minister that he was hand in glove with the whole affair should also be debated next week.

These two motions must be taken up next week. Otherwise, it will be the end of parliamentary democracy in this country. Specific and clear charges in black and white involving serious corruption by the Minister have been brought. If these things are tolerated and if the Government wish to suppress these things in this manner, it will be the end of parliamentary democracy. Therefore, I insist that my motion demanding the removal of Shri Lalit Narayan Mishra because the Kapur Commission has clearly revealed that he took to malpractices and improprieties should be debated. The second motion should also be debated next week.

**SHRI SHYAMNANDAN MISHRA** (Begusarai): The hon'ble Minister has not been pleased to indicate when my motion on the functioning of the Election Commission would be taken up. This had been decided to be taken up on the 2nd in the first instance, later on the 3rd, but even now there is no clear indication when it would be taken up.

**SHRI ATAL BIHARI VAJPAYEE** (Gwalior): It will be taken up on the 9th.

**SHRI SHYAMNANDAN MISHRA:** It appears to be the sense of the House that the points raised by me with regard to the Emergency should be covered in a statement to be made by the Government. So the Government should make a statement on the points I had raised with regard to it. Would Government be pleased to indicate when they were going to make a statement on it?

Finally, since the hon. Minister has said that a particular date is fixed for the introduction of a Constitution amendment Bill and for its discussion and it would be finally disposed of on the very next day, I submit the time given for it is much too short. The Constitution amendment Bill that is sought to be introduced in the House is of a very complex nature and there has not been proper and full consultation as well between the Opposition and Government on that subject. Therefore, I submit it is being hurried through in an unseemly fashion.

**श्री अटल बिहारी वाजपेयी :** 22 अगस्त को वित्त मंत्री ने एक बयान दिया था कि जिस से यह पात लगता है कि कम्प्यूटर और आडिटर जनरल के विभिन्न कार्यालयों में कर्मचारियों के साथ किस तरह का विकटिमाइजेशन हो रहा है उन्होंने इस बात की पुष्टि की थी कि कम्प्यूटर और आडिटर जनरल ने ग्राह इंडिया फेडरेशन को शो काज नोटिस दिया है और पूछा है कि उनका रिकग्निशन क्यों न रद्द कर दिया जाय इस पर एक अल्पकालिक चर्चा होनी चाहिए ताकि हम अपनी बात वित्त मंत्री के सामने रख सकें और जिस कर्मचारियों के खिलाफ कार्यवाई हुई है उनके पक्ष को प्रस्तुत किया जा सके।

यह जो कांस्टीट्यूशन एमेंडमेंट बिल आने वाला है वह अभी तक हमारे पास आया नहीं है। शायद वह सोमवार को पेश होगा।

**SHRI SHYAMNANDAN MISHRA:** We cannot even consult the books on the subject. It is a very complex issue.

श्री अडल बिहाररी बाजयेयी : पार्टी में भी हमको उस पर विचार करना है। यह विषय बहुत महत्वपूर्ण है। यह काम जल्दबाजी में नहीं होना चाहिए। रूल आप बेव करें या क्या होगा यह हमें पता नहीं है। तीन तारीख को कैसे पास हो सकता है। अगर आपने रूल बेव करने की इजाजत दी तो हम रूल बेव होने नहीं देंगे।

श्री जगन्नाथराव जोशी (शाजापुर) : शिमला की ठंडी और शान्ति के सपनों में खोने वाली सरकार की गलत नीतियों के कारण छम्ब के जो बिस्थापित हैं उनकी स्थिति बहुत ही दयनीय है। उनकी ओर से सरकार ने आखें मूद रखी हैं। इतने साल हो गये हैं लेकिन उनके पुर्नवास की समस्या हल नहीं हुई है। उनके धर्म का बांध टूट चुका है। और अपनी आवाज को बुलन्द करने के लिये वे यहाँ आये हुये हैं और दिल्ली में धरना दिये हुए हैं। मैं चाहता हूँ कि उनकी दयनीय स्थिति के बारे में सरकार अपनी स्थिति स्पष्ट करें और इस प्रश्न पर अगले सप्ताह विचार करने के लिये समय नियत किया जाय। यह बहुत आवश्यक है।

श्री जगन्नाथ मिश्र (मधुबनी) : देश के बुनकरों की जो दयनीय स्थिति है, इस महत्वपूर्ण विषय की ओर मैं आपका ध्यान आकर्षित करना चाहता हूँ। देश में 35 लाख हैंडलूमज हैं और 87 लाख के करीब बुनकर हैं। देश के 2 करोड़ 30 लाख आदमी इस इंडस्ट्री पर अपनी आजीविका के लिए निर्भर करने हैं, ज्यादातर बुनकर गांवों में है। यदि पर रोजी के लिये जितने लोग निर्भर करते हैं, उसके बाद इसी का नम्बर आता है। इनकी स्थिति बहुत ही दयनीय है। इसके बारे में मैंने कई बार चर्चा की है लेकिन उनकी स्थिति में कोई परिवर्तन नहीं हुआ है? बहुत कहने सुनने के बाद सरकार ने उनकी स्थिति की जांच करने के लिये सिवारामन कमेटी का निर्माण किया था जिसने अपनी रिपोर्ट दे दी है और वह प्रकाशित भी हो चुकी है। मैं चाहता हूँ कि उस पर यहाँ विचार

करने का प्रवसर दिया जाए ताकि उनकी दयनीय स्थिति के निराकरण के लिये कुछ किया जा सके।

उत्तर बिहार के चौदह जिलों में बाढ़ का भयंकर प्रकोप है। इससे अप्रभूतपूर्व क्षति हुई है जिसने पिछले सभी रिकार्ड भात कर दिये हैं। लगभग 130 प्रखंडों के एक करोड़ लोग इससे बुरी तरह प्रभावित हुए हैं। बिहार पहली बाढ़ का सामना भी नहीं कर सका था कि अब दूसरी बार फिर बाढ़ आ गई है इस वास्ते स्थिति और भी भयंकर हो गई है। सदन में देश में बाढ़ और सूखे की स्थिति पर विचार अभी तक अपूर्ण है। मैं चाहता हूँ कि उस विचार विमर्श से इनका अलग रखकर विचार किया जाए और उत्तर बिहार में बाढ़ से जो स्थिति उत्पन्न हो गई है उस पर विचार करने के लिये अलग से समय नियत हो ताकि जो बाढ़ पीड़ितों की मांग है उनको सरकार ठीक से समझ सके और आवश्यक उपाय कर सके।

PROF. MADHU DANDAVATE (Rajapur): Due to the faulty compilation of the consumer price index, the working class are losing crores of rupees. This issue came up before the House but cursory replies were given I suggest that the minister should make a comprehensive statement on it and if possible some time should be found to discuss it.

श्री मधु लामये (बाका) : जम्मू कश्मीर के छम्ब इलाके के जो 18-19 हजार बिस्थापित हैं उनके पुनर्वास के लिये अभी तक पर्याप्त इतजाम नहीं किया गया है। इनमें से कुछ लोग ममल भुस से मिलने आये थे। उनकी स्थिति बहुत दयनीय थी। ये 1947 में बिस्थापित हुये, फिर 1965 की लड़ाई के बाद बिस्थापित हुये और उसके बाद तीसरी बार 1971 में बिस्थापित हुये। उनके पुनर्वास के लिये सरकार को पर्याप्त योजना बनानी चाहिए और इस पर अगले सप्ताह विचार करने के लिये समय निश्चित किया जाना चाहिए।

भगले सप्ताह की कार्यवाई मेरे जो तीन बार प्रस्ताव हैं उनमें से किसी को भी नहीं लिया गया है, न एम/जैसी वाले को, न मारुति वाले को, न देवकान्त वारूभा जी के खिलाफ मेरा जो प्रस्ताव है उसको भी न ही श्री ललित मारायण मिश्र के खिलाफ जो मेरा प्रस्ताव है उसको ही इसमें शामिल किया गया है। इनमें से कम से कम एक प्रस्ताव को तो आप लेंते। एमरजेंसी प्रस्ताव के बारे में तो सभी लोगों की एक ही राय है कि इसको लिया जाये। मारुति के बारे में मैं केवल इतना कहना चाहता हूँ कि पचास हजार गाड़ियों के लिये इस कम्पनी को इन्डस्ट्रियल लाइसेंस मिला है और बिड़ला ने दो करोड़ रुपया दे कर इसको खरीद लिया है। बिड़ला और प्रधान मंत्री के सपुत्र दोनों का यदि कम्बिनेशन हो जायेगा तो देश का सत्यानाश ही होगा।

**SARDAR SWARAN SINGH SOKHI** (Jamshedpur): Sir, I thmk you for giving me an opportunity to speak on a very important subject. I relates to a book entitled *Aurangazeb and his Times* written by Shri Zahiruddin Faruki, Bar-at-Law, printed in India at Jayyed Press, Ballimaran, Delhi-6, published for 'Idarah-I-Adbiyat-I-Delhi'. This book is highly objectionable and derogatory and has hurt the sentiments of the Sikh community throughout the world. In this book the writer and the publisher has called Sikh Guru as servant and slave of Aurangazeb and other Mohammedan rulers of India at that time, which is historically incorrect. In Chapter X it is stated:

"Guru Govind, overtaken by calamities and having suffered great misery and distress wrote a petition to Aurangazeb in Persian verse enumerating his misfortunes... In fact, the verses in praise of the latter are full of compliments, and the Guru openly declares himself a servant of the Emperor."

The book further says:

"After the death of Aurangazeb (2nd March. 1707), Guru Govind was given a mansab by Bahadur Shah and joined the Mughal army."

This is a very serious matter. Sir, I would request you to get the book and go through it. Since it is historically, incorrect, the book should be banned, confiscated and the publisher should be sternly dealt with.

**श्री अटल बिहारी वाजपेयी** : यह बहुत गम्भीर मामला है। मदन के बाहर भी लोगों की भावनाएँ इसको लेकर उत्तेजित हैं। यह बहुत आपत्तिजनक है, धार्मिक भावनाओं पर आघात करने वाला है।

13 hrs.

**SHRI SEZHIYAN** (Kumbakonam): Sir, in the statement of the Minister of Parliamentary Affairs, no indication has been given about the decisions taken in the B.A.C. on discussions under Rule 193 and others. Some of the discussions have been hanging fire from the last session itself. The discussions are continuing from session to session. For example, about the discussion on Time Capsule for which the time was allotted during the last session itself is hanging fire. I hope, further discussion on that will be provided during this session.

About the Constitution Amendment Bill, he said that they are going to introduce it on Monday. I appeal to you not to suspend the Rules so that it is allowed to be introduced. They should go into full implications of it and not rush through it.

**श्री भाल सिंह औरा (भटिंडा)** : अध्यक्ष महोदय, आप को पता ही है कि पोंग डैम के ऊपर 15 हजार मुलाजिम काम करते थे और वे वह मुलाजिम हैं जिन्होंने पहले बाघरा डैम कम्पलीट किया, अब पोंग डैम

कम्प्लीट कर रहे हैं। उन में से तीन हजार मुलाजिमों को इसी महीने में निकाला जा रहा है और का भी आहिस्ता आहिस्ता निकालने की बात चल रही है। अफसोस की बात यह है कि बड़ा पुलिम बैठे हुई है उन को जबरदस्ती निकालने के लिए जब कि गैट्रल गवर्नमेंट ने उन में वादे किए थे पहले कि आइन डैम बनेगा वहां उन को काम देगे। वह भी नहीं हुआ। उस के बाद बैंग मिल्न प्रोजेक्ट और इमरार प्रोजेक्ट जो गैट्रल गवर्नमेंट के हैं जो कांटेक्टर ने द्वारा बनाए जा रहे हैं उन में उन में काम लिया जा सकता है। इसी तरह से माही सट्रल प्रोजेक्ट जो राजस्थान में है वहां भी उन का लगाया जा सकता है। मैं अगिले रूप कि गवर्नमेंट इस पर जल्दी से जल्दी ध्यान दे। एक जो मुलाजिम है जो बाहर जा रहे हैं जिन की पन्द्रह हजार फैमिलीज है व कहां जायेंगे क्या खाएंगे क्या करेंगे? वे ऐसे लोग हैं जो टेकनिसियंस हैं, जिन्होंने डैम बनाए हैं। तो उन का इंतजाम सरकार कर और उस के बारे में अगले हफ्ते में एक बवतव्य सरकार दे।

**SHRI S M BANERJEE (Kanpur):**  
I would like to raise only two issue today. In future, I will raise only one.

**MR SPEAKER:** You do it within 1½ minutes.

**SHRI S M BANERJEE:** Only 2 minutes.

Firstly, I would request the Railway Minister, Mr. L. N. Mishra and the Finance Minister, Mr. Y. B. Chavan, to make a statement regarding thousands of railway employees who have not been reinstated and the Audit employees the P&T employees, the Income-tax Department employees who took part in May, 1974 strike who have been thrown on the streets. Since it is a question of thousands of employees comprising of

Railways, P&T, Audit and Income-tax, I would request the Finance Minister and the Railway Minister to make a statement before the Parliament adjourns on the 7th September, 1974.

Secondly, you will remember, Sir, that in Kanpur we always used to get the cricket test matches, India vs West Indies and others. This is the first time that great injustice has been done to the people of Kanpur, to the people of U.P. by not having the cricket test match between India and West Indies in Kanpur. Last time, we got it in Kanpur. Unfortunately, this has been done by the All India Cricket Control Board. This time, they are going to have the test match in Madras and Bangalore also. Bangalore also is having it. But the people of Kanpur, the people of U.P. are being deprived of it. Kanpur must have a test match this time also as we always used to have it in the past.

#### श्री रामावतार शास्त्री (गढ़ना)

अध्यक्ष महोदय, मेघालय हमारा देश की ओर पर बसा हुआ है और 29-4-71 का इमा मदन में गवर्नरी अमन गांठे और एम एम वैनर्जी ने यह सवाल उठाया था कि वहां का सरकार में एम और ए ने मार्फत या उन का भेष बना कर ती आर्ट ए के एजेंट धर्म हुए हैं। उस समय हम ज्ञान की भाग की गई थी कि हमारे देश की सुरक्षा का मदान है, मेघालय बहुत ही डेमिनिव इलाका है वहां इस तरह की गान्धिविधि चालू की है उस के बारे में गृह मंत्री बयान दे। लेकिन इनने दिन हों गए— महीनों गुजर गए खबरें बढने जा रहे हैं। खुद प्राइडर जनरल की रिपोर्ट है कि वहां के ऐसे का अपव्यय किया गया है। कई तरह के सवाल हैं। तो मैं चाहूंगा कि वहां जो भी ग्राई ए की ऐक्टिविटी चल रही है सरकार के अंदर मार्गल री-यर्माइंग के नाम पर उस की तहकीकात की जाये और गृह मंत्री इस सदन में उस के ऊपर एक बयान दे ताकि हमारे देशवासियों को सतोध हो सके कि सरकार

वहाँ की मरधा के प्रति गाफिन नहीं है, ध्यान दे रही है।

इस के अलावा अभी मंत्री जी अपने हफ्ते के विज्ञान की बात कर रहे थे। तो, 24 अगस्त को वाद की वहाँ स्थिति पर बहस हुई थी। 8 घंटे तक हम लोगों ने बहस की। लेकिन अपने हफ्ते वह बहस होगी या नहीं, क्यों कि वह बहस अशुभ रह गई थी, कहा गया था कि हम फिर बाद में बहस करेंगे तो उस के बारे में उन्होंने कोई जानकारी नहीं दी। और जैसा कि आप ने मुना कि दोबारा बिहार में वाद आ गई और उत्तर बिहार के बाद जब दक्षिण बिहार में भी वाद आ गई। खुद मेरे क्षेत्र के दानापुर और मनेर का इलाका पूरा डूब गया। तो मैं चाहूंगा कि उस अशुभ बहस को पूरा कर दिया जाय और सरकार जवाब दे कि वह क्या करते जा रही है। तब कर हमारे मुँह में कुछ भी इनकार नहीं दी गई है उसे भेजने की व्यवस्था की जाये। और हर उस के बारे में मंत्री महोदय बताएं कि वह डिस्कशन होगा या नहीं होगा ?

**श्रीमती रोजा देशपाण्डे (वस्वई मध्य) :** अध्यक्ष महोदय, इस अगले हफ्ते मैं चाहूंगी कि इस हाउस में एक रेजोल्यूशन रखा जाये और वह होगा 1975 का साल जो यु एन को ने कड़ा है कि औरतों का साल कर के मनाया जायेगा क्यों कि उन्होंने कहा है कि देश की सामाजिक और अधिक व्यवस्था को बढ़ाने के लिये और विकास कार्यों के लिये औरतों का बड़ा महत्व है, वे उस में बड़ा सहयोग कर रही हैं तो मैं इस तरह का एक रेजोल्यूशन यहाँ हाऊस में पास करवाना चाहती हूँ कि इस 1975 के साल में हमारे देश की औरतों की तरफ भी हमारे यहां के लोग देखें जिस तरह के अत्याचार हो रहे हैं हमारे देश में औरतों के ऊपर और खास तौर पर अछूत औरतों के ऊपर उन की तरफ हम देखें। हम कहते हैं कि औरतों को समान

हक हमने दिया लेकिन मैं आप को बताऊँ कि कई ऐसे इलाके हैं जहाँ औरतों को ईक्वल वेजेज नहीं मिलते हैं कई ऐसे इलाके हैं जहाँ उन को शादी करने में मना किया जाता है कहते हैं कि एयर इंडिया में शादी शुदा औरतें काम नहीं कर सकती हैं क्या एयर इंडिया की एयरलैन्स असमान से धरती पर गिरी हुई है? कई इंडस्ट्रीज में प्राविडेंट फंड और मैटरनिटि बेंचिफिट जो उन को देना पड़ता है इमकी बजट में एम्प्लायर्स औरतों को नौकरी में रखने नहीं हैं। मैं चाहती हूँ कि जो इम तरह में औरतों पर अत्याचार हो रहे हैं। उस में यह हाऊस देखल दे और कोई ऐसी कमेटी इस के लिये भुकरंर करे तथा इस 1975 के साल में कोई कंकीट काम इस दिशा में करे केवल गुण नहीं गए कि औरतों को हम सामान हक दे रहे हैं।

**श्री नरसिंह नारायण पांडे (गोरखपुर) :** अध्यक्ष महोदय, चीनि मिल मालिकों के ऊपर 23 करोड़ रुपये अभी भी गन्ना काश्तकारों के बाकी हैं और अभी तक उस के पैमेंट के लिये कोई इंतजाम नहीं हुआ। केवल उत्तर प्रदेश में 12 करोड़ से ज्यादा गन्ना किसानों का बाकी है आप जानते हैं कि बिहार और उत्तर प्रदेश के बहन ने भर्गों में वाद आई है, वे वाद परिणित हो गये हैं, स्थिति बड़ी गंभीर है लोगों के पास क्रय शक्ति नहीं रह गई कि अपनी स्थिति को समान करें ऐसा हालत में आज इंडियन शुगर मिल्स एमोमिएशन के लोग यह दबाव डाल रहे हैं। रिजर्व बैंक पर और गवर्नमेंट पर कि क्रेडिट स्कीम पालिसी को जब तक चेंज नहीं किया जायेगा तब तक गन्ना किसानों को भुगतान नहीं किया जा सकता। गवर्नमेंट को एक डेफिनिट पालिसी ऐसी अखिनयार करनी चाहिये इसी लिये मैंने बार बार कहा कि अब मार्गव कमीशन की रिपोर्ट आ गई है, शुगर नेगनलाइजेसन के ऊपर, उस के ऊपर पूरी बहस हो, सरकार एक निश्चय करे कि उस को क्या करना चाहिये जब



श्री नर सिंह नारायण पाण्डे ]

तक राष्ट्रीयकरण नहीं होना तबतक किसानों और मजदूरों को किसी तरह की राहत नहीं पहुंचेगी जब तक गन्ना के बारे में चीनी के बारे में, गुड़ और खाड़िमारी के बारे में कोई निश्चित नीति सरकार नहीं बनाती है तब तक हम आज की स्थिति पर कोई कावू नदी कर सकते हैं, इस लिये प्राप के द्वारा माननीय खाद्य मंत्री जी से निवेदन करता हूँ कि वे फौरन इस सम्बन्ध में एक वक्तव्य दे कि हम समय स्थिति क्या है

श्री शंकर दयाल सिंह (चवगा)  
मान्यवर, ब्यारेंट में अभी हाल में विश्व जनसंख्या सम्मेलन हुआ। उस में भारत के प्रतिनिधि मंडल के नेता की हैसियत में केन्द्रीय स्वास्थ्य मंत्री डॉ० कर्ण सिंह ने प्राप किया वह मे जो समाचार प्राये है उन में यह पता चलता है। बढ़ती हुई जनसंख्या और फैलती हुई गरीबी ये दोनों एक दूसरे में जुटा हुई समझायी है। चूँकि मंत्री महोदय कहा गये थे और भारत की भी समझायी यही है। बढ़ती हुई जनसंख्या और फैलती गरीबी इस लिये मैं नाहगा कि अगले सप्ताह ब्यारेंट सम्मेलन में जो बातें हुई हैं उन के सम्बन्ध में स्वास्थ्य मंत्री मदन में ध्यान दे।

जैसा हमारे अन्य मित्रों ने अभी राह और मुखे के संबन्ध में कहा इस के संबन्ध में मैं भी निवेदन करना चाहता हूँ कि उस दिन इस पर बहस पूरी नहीं हुई थी, अघरी रह गई थी, इस लिये मदन को बटक अगले रविवार को भी बड़ा दी जाये और उस दिन बाइ के बारे में बहस को पूरा किया जाये। अगले मेशन तक तो बाइ का नाम ही नहीं रहेगा, अकाल की स्थिति पैदा हो जायेगी, इसलिये अकाल आने से पहले ही हम पर डिस्कशन हो जाना चाहिये।

SHRI H. N. MUKERJEE (Calcutta—North-East): I crave your indulgence to refer to a matter, not so much of order, as of Parliamen-

tary propriety, which, I am sure, my friend, the Minister, would like to bear before he answers.

So many suggestions have been made about the next week's agenda and the next week, as far as we know, is the final week. I have a feeling and I hope you will uphold me that just as a non-confidence motion against the Council of Ministers always has a top priority over every other item, similarly, if there is a motion singling out a particular Member of the Council of Ministers for attack, right or wrong, that surely gets priority. And I discovered that there is a motion which you have admitted and which has been circulated to all of us with great fan-fare. I tried to look up myself at the Commission's report to find out the fact of the matter. Mr. Jyotirmoy Bosu has given a notice of that motion and I feel that is in the nature of a no-confidence motion against a Member of the Council of Ministers. That being so, it attracts something like top priority. It cannot be postponed for discussion later on.

Similarly, the motion made by my friend, Shri Atal Bihari Vajpayee was extremely important relatively not only to the honour of the Members of this House but also to the functioning of the administration in relation to granting of licences and that sort of rot. The result is that if we do not have a discussion of these two matters in the last week of the session, we are going to have something like a drama which is not of any particular interest.

They are introducing the Constitution Amendment Bill in a fashion, which, as already pointed out, is very peremptory, very hasty, very unreasonable and utterly contemptuous of the opinion of the House which cannot be sought in this kind of a peremptory fashion.

SHRI BHOGENDRA JHA (Jainagar): I have given notice for the whole week for a matter under Rule 377...

MR. SPEAKER: Your notice came at 11.55. These are all notices which came before 10.30 a.m.

SHRI BHOGENDRA JHA: I sent it before 10 A.M.

MR. SPEAKER: The time written on it is 11.55. All these notices were received before 10.30 and they were typed and brought before me.

SHRI BHOGENDRA JHA I gave it before 10 A.M. You may then order as inquiry

SHRI SOMNATH CHATTERJEE—  
*rose.*

MR. SPEAKER: Yours is also 11-55.

SHRI SOMNATH CHATTERJEE (Burdwan): Please give me some time...

SHRI S. M. BANERJEE: Allow both of them, Sir.

SHRI SOMNATH CHATTERJEE: Sir, there is a serious situation in West Bengal and this has come out in today's papers. The Prime Minister has been requested by a telegram to look into this matter *inter alia* with regard to the serious situation there. Railway travel in West Bengal and suburban service has become dangerous and nobody can go by train after 8 in the night. Even cultural functions could not be held. The situation is so serious that a telegram has been sent by the old revolutionary freedom fighters. That has appeared in today's paper. I request the Government to make a statement with regard to the telegram received by Prime Minister on the situation prevailing there.

SHRI BHOGENDRA JHA: Sir, in the last week very disturbing news has come that the U.S. House Committee has sanctioned millions in terms of dollars for the construction of air and naval base in Diego Garcia. The new President of the U.S.A. Mr. Ford has publicly endorsed it. It is a serious

threat to the littoral countries in the Indian ocean, particularly India. You may kindly ask the Minister to allot sometime to discuss this issue. Once this is set up we have no power to remove this base. The Government of U.K. is still hesitant. My point is, the experience of Cyprus should be an eye-opener to us that US imperialism will not tolerate non-alignment. So, we are the main targets. We should have a discussion about this whole matter as early as possible. This is my submission.

My next point is this. The debate on flood has not concluded and we do not know what Government's attitude is, with regard to the assistance to be given. My plea is, by Monday this should be concluded. In North Bihar three districts have been delinked from the rest of the country by road and rail like Madhubani, Dharbanga, and Sitamarhi. My submission is that this discussion should be concluded on Monday.

MR. SPEAKER: May I tell you, your name was not there, because you have sent it under Rule 377. We did not have any 377 on Friday.

PROF. MADHU DANDAVATE: If anybody mentions 377 on Friday, that should be automatically converted. Standing instruction may be there.

MR. SPEAKER: If you want 377, there will be only one 377, nothing else. You can consider it yourself.

श्री मधु दानवटे : उन्होंने यह कहा है कि अगर गलती से 377 का नोटिस दिया जाये तो उस को कन्वर्ट कर दिया जाये ।

MR. SPEAKER: It is a good suggestion. We will think over it.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I am grateful to hon. Members who have made various suggestions.

श्री राघु रामाiah: अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है। ये समझते नहीं हैं बिजनेस एडवाइसरी कमेटी जिन प्रस्तावों को मानती है और समय देती हैं...

SHRI K. RAGHU RAMAIAH: I am in the hands of the House. I will tell you what the problems are. I will go one by one. We are certainly committed to finish Finance Minister's reply on Banking Commission's Report.

We are also committed to a discussion regarding Election Commission raised by Shri Mishra. We are also committed to a very short duration discussion not exceeding one hour for a discussion on matters raised by Shri Vajpayee regarding Comptroller and Auditor General. Also we have committed to a discussion on the unfinished capsule discussion.

I have also to mention that because of various representations from this side as well as that side that although it may not be possible to discuss the report on Scheduled Castes and Scheduled Tribes since a number of members pressed for it, we have to see what we can do about Untouchability Bill. Also there is an unfinished discussion on floods. Certainly I would like to take up all these things. Next week, in the Business Advisory Committee's meeting I shall certainly try to take up these things, as many as I can.

SHRI SHYAMNANDAN MISHRA (Begusarai): You have told me that my resolution would be taken up on 4th.

SHRI K. RAGHU RAMAIAH: I shall fulfil as much as I can.

Regarding the matter originally mentioned by Shri Bosu and, subsequently, reiterated and adumb rated by my friend, Shri Mukerjee, I would like to say one thing. I thought that Shri Mukerjee mentioned about a no-confidence motion. He is no doubt

aware that if it is a no-confidence motion, a certain form or a certain procedure is prescribed as to how the Resolution has to be brought. If it is in the nature of a no-confidence motion, this has to be treated in that manner. (Interruptions).

MR. SPEAKER: Why don't you hear him? He was patiently listening to you.

SHRI K. RAGHU RAMAIAH: As regards matter under—184, there are a number of matters pending under 184 which have to be admitted. And Government will consider all of them in due course.

SHRI JYOTIRMOY BOSU: Sir, I want to make a submission.

MR. SPEAKER: Mr. Bosu, kindly sit down. Let him finish.

SHRI K. RAGHU RAMAIAH: My friend mentions to me about backward areas. That is also coming up in the Business Advisory Committee. This will also be one of the things which we shall examine.

SHRI JYOTIRMOY BOSU: There was my motion. In the Business Advisory Committee it was decided that this will come up for discussion in this session. Now, if the Government wants to shield this corrupt Minister...

MR. SPEAKER: It will come up. Why do you bother so much about it?

SHRI H. N. MUKERJEE: I am begging your direction on the ground of propriety. I am not interested in Shri L. N. Mishra or anybody else. If I were in Government, I would like to have this its first priority among other things. I want you as the Speaker of the House of the People, to tell me one thing. This Minister only tries to play with his words. I know that to that extent, this is not a no-confidence motion which Mr. Bosu gave notice of. But, it is in the nature

of at least Mr. Bosu's having lost confidence in the Minister concerned and he is asking the House to share that feeling. This is in the nature of a no-confidence motion. This should be looked upon almost on par with a no-confidence motion and that is entitled to priority. Government should think over this matter. You are here representing Parliament and through you I want your views in this matter. I may be right or wrong but this is no-confidence against a member of the Council of Ministers. And if he is singled out for an attack, is he not entitled to the protection of the House for a defence against such a criticism that has been made here?

**PROF. MADHU DANDAVATE:** In fact, he ought to have come forward.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष जी, यह सरकार के हित में है कि इस मामले पर एक बार बहस करा कर इसको खत्म कर दें। वह मोशन पड़ा रहेगा तो बार-बार सवाल उठाया जायेगा और वह मामला लटकता रहेगा और मंत्री महोदय की इज्जत हर दम खतरे में रहेगी। (ब्यवधान) तपूर कमीशन का रिपोर्ट पार्लियामेंट के सामने आई है . . . . . (ब्यवधान)

**श्री मधु लिमये :** पूरे मुन्का पर इसका असर हो रहा है।

**श्री अटल बिहारी वाजपेयी :** मंत्री महोदय को कहना चाहिये था कि हम रिपोर्ट पर बहस करने के लिये तैयार हैं, मेरे प्राचरण के बारे में जो भी संदेह पैदा किये जा रहे हैं वह गलत है।

**श्री ज्ञानि भूषण (दक्षिणी दिल्ली) :** इन्होंने राजनीतिक प्रोपेगण्डा का यह बहाना बनाया हुआ है। (ब्यवधान)

**अध्यक्ष महोदय :** आप लोग बार-बार क्यों उठते हैं।

**SHRI SEZHIYAN:** Sir, in this case Shri Mukerjee has raised a very basic point. It involves a printed published report on which this House did not get the opportunity to discuss. In fairness to the Minister he should come forward and have it discussed and get it settled once for all. It should not be left to the Government but it should be the concern of the House.

**SHRI K. RAGHU RAMAIAH:** I have already expressed my views on this motion. There are two ways of looking at it—either it is a no-confidence motion or it is not so. If it is not a no-confidence motion then there are so many other motions for which we have to find time. To you some are important whereas some other may be more important to us. It is a question of finding out what is the most important. It is a matter of opinion.

**श्री दरबारा सिंह (होशियारपुर) :** स्पीकर साहब, इससे ज्यादा इम्पोर्टेंट इश्यु और पड़े हुये हैं। 15 हजार वर्कर्स जो हैं वह ब्यास डैम से उठाकर सड़क पर खड़े कर दिये गये हैं। वह इश्यु ज्यादा इम्पोर्टेंट हैं लेकिन मजदूरों का कोई ख्याल नहीं करता है, मिनिस्टर्स को ही बात करते हैं। (ब्यवधान)

**SHRI SHYAMNANDAN MISHRA:** Sir, the point raised by the hon'ble Member Prof. Mukerjee is indeed of more than technical significance and the hon. Minister for Parliamentary Affairs has replied to it in a cavalier fashion. The point is whether it is a no-confidence motion or in the nature of a no-confidence motion, I would say it is more than a no-confidence motion in the sense that it states that an hon'ble Member should be removed from the membership of the House. Without prejudice to the issue that has been raised by the hon. Member, Shri Jyotirmoy Bosu, I would say that this is a matter which concerns the entire House because a hon. Member of the House is sought

[Shri Shyamnandan Mishra.]

to be removed by the motion. Sir, you come into the picture more than the Government. There seems to be some kind of a vested interest in the ruling party to keep the hon. Minister under the sword of Damocles'. The Minister has been undergoing pain and agony for the last 2 years and we would like that this vested interest in the ruling party should be ended once for all. If nothing sticks the hon'ble Minister why does not the hon'ble Prime Minister come before the House and say so? Let them come forward and clear the hon'ble Minister.

**श्री मधु लिमये :** अध्यक्ष महोदय, नियम 190 के अर्धान । मेरा व्यवस्था का प्रश्न है । अभी संसद कार्य मंत्री ने कहा कि समय का सवाल है । तो कास्टोडियन अमेंडमेंट बिल को कभी चर्चा नहीं हुई थी, एजेन्डा पर नहीं था, उसको आप धुमेड़ रहे हैं और जो मामला एक अर्से से पड़ा हुआ है उसके लिये समय नहीं है । रूल 190 देखें :

"The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

any such motion' means admitted motion.

आपने माननीय ज्योतिरमय बसु का प्रस्ताव ऐडमिट किया है जो बुलेटिन के पार्ट 2 में छपा है । पूरे देश में अश्रवणों से प्रकाशित हो गया । और जो बिजनेस कमी नहीं था, जो शुरु में लेजिस्लटिव बिजनेस की सूचना आपको मिलती है उसमें यह कास्टोडियन अमेंडमेंट बिल नहीं था । अगर उसके लिये समय देना है तो आप नियम 190 के तहत अपने अधिकारों का इस्तेमाल करें । लीडर आफ दौ हाउस से सलाह करना है, इसका मतलब यह नहीं कि प्रधान मंत्री को बीटो पावर है । प्राइम मिनिस्टर्स सेक्रेटेरियट जब

कहेगा तभी कोई चीज ली जायेगी इस हालत को हम बर्दाश्त करने के लिये तैयार नहीं हैं । आप अपने अधिकारों का इस्तेमाल करके इस प्रस्ताव को अगले सप्ताह के लिये रखिये ।

**SHRI JYOTIRMOY BOSU:** Sir, I am on a point of order.

**MR. SPEAKER:** I am not allowing.

Now, I have been listening to the arguments from both sides. As you are very well aware when such motions are brought under Rule 193 or Rule 184, the practice we have been following is to put them before the Business Advisory Committee and I go by the advice of the Business Advisory Committee. You said that under Rule 190, the Speaker may decide in consultation with the Leader of the House.

**SHRI MADHU LIMAYE:** In exceptional cases.

**MR. SPEAKER:** Now, the views from that side and your side, are all put before the Business Advisory Committee. I have yet to see an occasion when the Speaker himself accept; any motion under Rule 184 directly for discussion in the House. They are all put before the Business Advisory Committee.

**श्री मधु लिमये :** मेरा मोशन जो प्रधान मंत्री और उप प्रधान मंत्री के खिलाफ था वह कभी बिजनेस ऐडवाइजरी कमेटी के सामने नहीं आया । मैं आप को प्रोसीडेंट दे रहा हूँ ।

**MR. SPEAKER:** There is no question of any precedent. I have yet to see. I will see, what were the circumstances in that case. If you give me power, then, there is no need for putting all these motions before the Business Advisory Committee. I will decide one way or other. When we have accepted this principle that the Business Advisory Committee

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Member to J. C. Member to J. C.

will be consulted on all subjects, then we should follow that. Tomorrow, if Government comes and says that a particular item should be taken up and you say you don't want it, what will be the position? The Speaker will be put in a very awkward position. We have set some precedent. You consider it yourself and let me know. We will call a meeting of the Business Advisory Committee.

SHRI JYOTIRMOY BOSU: We can meet tomorrow.

श्री मधु लिमये कमसोमाइज कोजिये,  
उनका भा भाये श्री हमारा भा भाये ।

श्री मदन बिहारी बाजपेयी : मामवार  
को बुनाइये ।

श्री मधु लिमये । कल बुनाइये ।

MR. SPEAKER: Tomorrow is too short a notice.

I think the position is a little peculiar. The rules are also there. It does not come purely within the discretion of the Speaker. It is mentioned there 'in consultation with the Leader of the House'. It comes to the same thing. We meet, have an exchange of views and adjustments and then decide.

Do you accept this position or not?

SOME HON. MEMBERS: Ye.

SHRI JYOTIRMOY BOSU: I am on a point of order. I do not accept it.

MR. SPEAKER: I do not accept yours.

SHRI JYOTIRMOY BOSU: Sitting in the Chair, can you afford to say that?

MR. SPEAKER: I do not accept what he says. Now, Mr. Kureel Nothing else is coming on record. Unless a Member is called, nothing he says will come on record.

I am not calling any other Member. I have called Mr. Kureel.

Mr. Banerjee should not go on interrupting the proceedings in this manner. I do not approve of it. Let him please sit down now.

13.36 hrs.

### PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

#### APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI B. N. KUREEL (Ramsanchi-  
ghat): I beg to move:

"That this House do appoint Shri K M Madhukar to the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963 in the vacancy caused by the resignation of Shrimati Roza Vidyadhar Deshpande".

MR. SPEAKER: The question is:

"That this House do appoint Shri K M. Madhukar to the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963 in the vacancy caused by the resignation of Shrimati Roza Vidyadhar Deshpande."

The motion was adopted